

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 07/09 held on 13.05.2008.

The Meeting No.07/09 of Norms Committee-II was held on 13.05.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri B.D. Ghosh, Addl. IA	M/o Steel
4.	Shri. D.C. Suri, Addl. IA	DHI
5.	Shri A.K. Mishra, AD	M/o Steel
6.	Shri K. K. Funda, AD	DC(SSl)
7.	Shri Shyam Sunder, Dy. DGFT	DGFT.
8.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:3/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00493/AM08/	RLA File :03/24/040/01381/AM01/	Lic.No/Date:0310074455 26.02.2001	Defer Date:13.05.2008
1 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:4/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00494/AM08/	RLA File :03/24/040/01380/AM01/	Lic.No/Date:0310074456 26.02.2001	Defer Date:13.05.2008
2 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:1/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00491/AM08/	RLA File :05/88/040/00628/AM04/	Lic.No/Date:0510119396 27.02.2004	Defer Date:13.05.2008
3 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:2/48/81-ALC2/2007	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00492/AM08/	RLA File :13/80/040/00025/AM06/	Lic.No/Date:1310018675 03.06.2005	Defer Date:13.05.2008
4 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:5/48/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00495/AM08/	RLA File :03/95/040/01437/AM06/	Lic.No/Date:0310413191 21.12.2006	Defer Date:13.05.2008
5 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:6/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00496/AM08/	RLA File :03/95/040/01611/AM07/	Lic.No/Date:0310425177 30.03.2007	Defer Date:13.05.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:13.05.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

Case No.:17/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00507/AM08/	RLA File :07/24/040/00046/AM08/	Lic.No/Date:0710051368 23.04.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Names & quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

Case No.:19/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00509/AM08/	RLA File :03/95/040/01520/AM07/	Lic.No/Date:0310427842 25.04.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

10	Case No.:23/48/81-ALC2/2007	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00513/AM08/	RLA File :07/21/040/00134/AM08/	Lic.No/Date:0710051520 04.05.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Details of the constituents of the kits/packs, if any, may also be indicated. R/A may take suitable consequential action accordingly.			

11	Case No.:31/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00521/AM08/	RLA File :03/95/040/00088/AM08/	Lic.No/Date:0310428944 09.05.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

12	Case No.: 32/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM08/	RLA File :07/24/040/00098/AM08/	Lic.No/Date:0710051668 16.05.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Names & quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

13	Case No.: 37/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00527/AM08/	RLA File :07/24/040/00135/AM08/	Lic.No/Date:0710051797 28.05.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

	Case No.: 42/48/81-ALC2/2007	Party Name: CABLE CORPORATION OF INDIA LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:13.05.2008
14	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

	Case No.: 49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:13.05.2008
15	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

	Case No.: 51/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status: Deffered and Re-indexed
	HQ File :01/81/050/00541/AM08/	RLA File :07/24/040/00216/AM08/	Lic.No/Date:0710052090 21.06.2007	Defer Date:13.05.2008
16	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares, if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

17	Case No.:52/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00542/AM08/	RLA File :07/24/040/00217/AM08/	Lic.No/Date:0710052091 21.06.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares, if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

18	Case No.:53/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00543/AM08/	RLA File :07/24/040/00211/AM08/	Lic.No/Date:0710052117 22.06.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

19	Case No.:54/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM08/	RLA File :09/24/040/00092/AM08/	Lic.No/Date:0910030642 22.06.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.				

20	Case No.:55/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM08/	RLA File :07/24/040/00226/AM08/	Lic.No/Date:0710052179 26.06.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:-				
1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Details of the constituents of the kits/packs, if any, may also be indicated.				
R/A may take suitable consequential action accordingly.				

21	Case No.:56/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM08/	RLA File :07/24/040/00229/AM08/	Lic.No/Date:0710052186 26.06.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.				

	Case No.:59/48/81-ALC2/2007	Party Name:INTEK TAPES PVT.LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00549/AM08/	RLA File :07/24/040/00231/AM08/	Lic.No/Date:0710052229 28.06.2007	Defer Date:13.05.2008
22	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

	Case No.:62/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM08/	RLA File :07/24/040/00244/AM08/	Lic.No/Date:0710052323 04.07.2007	Defer Date:13.05.2008
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

	Case No.:65/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00555/AM08/	RLA File :07/24/040/00267/AM08/	Lic.No/Date:0710052400 10.07.2007	Defer Date:13.05.2008
24	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares, if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

25	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

26	Case No.:71/48/81-ALC2/2007	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM08/	RLA File :07/24/040/00256/AM08/	Lic.No/Date:0710052454 13.07.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

27	Case No.:76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

28	Case No.:78/48/81-ALC2/2007	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00568/AM08/	RLA File :07/24/040/00293/AM08/	Lic.No/Date:0710052584 25.07.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares, if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.				

29	Case No.:83/48/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM08/	RLA File :05/24/040/00316/AM08/	Lic.No/Date:0510206704 25.07.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.				

30	Case No.:81/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00571/AM08/	RLA File :07/24/040/00319/AM08/	Lic.No/Date:0710052642 30.07.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares, if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

31	Case No.:85/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00575/AM08/	RLA File :02/24/040/00132/AM08/	Lic.No/Date:0210102730 31.07.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

32	Case No.:92/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00582/AM08/	RLA File :07/24/040/00320/AM08/	Lic.No/Date:0710052727 06.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

33	Case No.:93/48/81-ALC2/2007	Party Name:TRIVENI HI-TECH PVT.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00583/AM08/	RLA File :07/24/040/00238/AM08/	Lic.No/Date:0710052730 06.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

34	Case No.: 94/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00584/AM08/	RLA File :07/24/040/00336/AM08/	Lic.No/Date:0710052735 07.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

35	Case No.: 95/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00585/AM08/	RLA File :07/24/040/00333/AM08/	Lic.No/Date:0710052737 07.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

36	Case No.:96/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM08/	RLA File :07/24/040/00310/AM08/	Lic.No/Date:0710052744 07.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

37	Case No.:109/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00599/AM08/	RLA File :34/24/040/00104/AM08/	Lic.No/Date:3410019465 21.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Import item No. 1 & 3 is to be allowed as per Engineering Table 6 and item No. 2 and 4 to be allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

38	Case No.:110/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM08/	RLA File :07/24/040/00378/AM08/	Lic.No/Date:0710053037 24.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

39	Case No.:113/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM08/	RLA File :07/24/040/00389/AM08/	Lic.No/Date:0710053092 29.08.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

40	Case No.:26/28/81-ALC2/2007	Party Name:CARPO ELECTRONICKS LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM08/	RLA File :06/24/040/00021/AM08/	Lic.No/Date:0610012286 10.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 24.06.2008.			

41	Case No.:120/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00610/AM08/	RLA File :07/24/040/00407/AM08/	Lic.No/Date:0710053268 11.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that this case pertains to NC-I. Hence decided to transfer the case to NC-I.			

42	Case No.: 27/28/81-ALC2/2007	Party Name:DIXON TECHNOLOGIES (INDIA) PVT. LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM08/	RLA File :05/24/040/00435/AM08/	Lic.No/Date:0510208877 12.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation on net to net basis with accountability clause, as per written comments of DIT vide their letter No. 17(94)/2007-IPHW dated 30.04.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

43	Case No.: 121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

44	Case No.: 122/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00612/AM08/	RLA File :34/24/040/00126/AM08/	Lic.No/Date:3410019673 19.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Import item No. 1 & 3 is to be allowed as per Engineering Table 6 and item No. 2 and 4 to be allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

45	Case No.:36/28/81-ALC2/2007	Party Name:APW PRESIDENT SYSTEMS LIMITED,	Meet No/Date:7/81- ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM08/	RLA File :07/24/040/00448/AM08/	Lic.No/Date:0710053471 21.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

46	Case No.:126/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:7/81- ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00616/AM08/	RLA File :05/24/040/00474/AM08/	Lic.No/Date:0510209312 21.09.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

47	Case No.:2/30/80-ALC2/2007	Party Name:JYOTI LIMITED	Meet No/Date:7/81- ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00474/AM08/	RLA File :34/24/040/00144/AM08/	Lic.No/Date:3410019743 01.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that R/A has already issued the licence to the firm as per GN 4. Hence the norms committee has no comments to offer and decided to withdraw the case.			

48	Case No.:1/30/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM08/	RLA File :32/24/040/00039/AM08/	Lic.No/Date:3210036332 03.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

49	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

50	Case No.:142/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00632/AM08/	RLA File :07/24/040/00464/AM08/	Lic.No/Date:0710053804 12.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

51	Case No.:143/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00633/AM08/	RLA File :07/24/040/00503/AM08/	Lic.No/Date:0710053809 12.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

52	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - 1. Firm to submit following details separately for each export product:- (a) Net weight. (b) Chemical composition& net weight of each imported inputs. (c) Complete details of manufacturing process, stage wise wastage and detailed justification for the same. (d) Net weight of each indigenous input excluding packing material. It was also decided to refer the case to DC(SSl) for their comments.			

53	Case No.:146/48/81-ALC2/2007	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00636/AM08/	RLA File :05/24/040/00468/AM07/	Lic.No/Date:0510210689 17.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

54	Case No.:149/48/81-ALC2/2007	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00639/AM08/	RLA File :07/21/040/00876/AM08/	Lic.No/Date:0710053951 22.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

55	Case No.:150/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00640/AM08/	RLA File :07/24/040/00522/AM08/	Lic.No/Date:0710053962 22.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

56	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

57	Case No.:154/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00644/AM08/	RLA File :05/24/040/00553/AM08/	Lic.No/Date:0510211188 26.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

58	Case No.:155/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00645/AM08/	RLA File :07/24/040/00541/AM08/	Lic.No/Date:0710054212 29.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

59	Case No.:156/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00646/AM08/	RLA File :07/24/040/00543/AM08/	Lic.No/Date:0710054214 29.10.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

Case No.:157/48/81-ALC2/2007	Party Name:POWER CONTROL EQUIPMENTS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00647/AM08/	RLA File :07/21/040/00927/AM08/	Lic.No/Date:0710054259 31.10.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

Case No.:158/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00648/AM08/	RLA File :07/24/040/00515/AM08/	Lic.No/Date:0710054261 31.10.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

62	Case No.:161/48/81-ALC2/2007	Party Name:POWERICA LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00651/AM08/	RLA File :03/95/040/00809/AM07/	Lic.No/Date:0310449394 06.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

63	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

64	Case No.:164/48/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00654/AM08/	RLA File :05/24/040/00630/AM08/	Lic.No/Date:0510211857 08.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. It was decided that a copy of the firm's reply may be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 24.06.2008.			

65	Case No.:166/48/81-ALC2/2007	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00656/AM08/	RLA File :07/24/040/00559/AM08/	Lic.No/Date:0710054417 12.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. A copy of the reply received from the firm was handed over to the representative of DIPP in the meeting. The case stands deferred and to be relisted on 24.06.2008.			

66	Case No.:167/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00657/AM08/	RLA File :07/24/040/00572/AM08/	Lic.No/Date:0710054468 13.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

67	Case No.:171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

68	Case No.:174/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM08/	RLA File :07/24/040/00578/AM08/	Lic.No/Date:0710054558 16.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to issue a DO reminder to RA for forwarding the same. The case stands deferred and to be relisted on 24.06.2008.			

69	Case No.:8/40/80-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00593/AM08/	RLA File :05/24/040/00631/AM08/	Lic.No/Date:0510212166 19.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

70	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.06.2008.			

71	Case No.:177/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00667/AM08/	RLA File :07/24/040/00589/AM08/	Lic.No/Date:0710054600 21.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

72	Case No.:13/40/80-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00598/AM08/	RLA File :07/24/040/00594/AM08/	Lic.No/Date:0710054598 21.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

73	Case No.:178/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00668/AM08/	RLA File :09/21/040/00306/AM08/	Lic.No/Date:0910032177 26.11.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that R/A has already issued the licence to the firm as per SION S.No. C-326, C-334 & C-1361. Hence the norms committee has no comments to offer and decided to withdraw the case.			

Case No.:179/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00669/AM08/	RLA File :11/24/040/00043/AM08/	Lic.No/Date:1110016438 26.11.2007	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The description of item of export No. 1 may be suffixed with “weighing 1,28,755 Kg.” 2. The description of item of export No. 2 may be suffixed with “each weighing 1,21,805 Kg.” 3. The description of item of export No. 3 may be suffixed with “weighing 1,17,585 Kg.” 4. The description of item of export No. 4 may be suffixed with “each weighing 6,185 Kg.” 5. The description of item of export No. 5 may be suffixed with “each weighing 21,504 Kg.” 6. The words “wire bars/ingots” may be deleted from the description of the item of import No. 1 and its quantity may be reduced to 1,04,872 Kg. (inclusive of 1% wastage.). 7. the description of item of import at S. No. 2 may be amended to “ Grain Oriented Magnetic Steel Coils” and the quantity may be allowed as applied for which is inclusive of 2% wastage. 8. The quantity of item of import at S. No. 3 may be reduced to 2,75,135 Kg.(inclusive of 10% wastage). 9. The quantity of item of import at S. No. 4 may be allowed as applied for but its value not to exceed 1% of FOB of corresponding export product. 10. The item of import at S. No. 5 & 7 may be deleted. 11. The quantity of item of import at S. No. 6 may be allowed as applied for but its value not to exceed 1% of FOB of corresponding export product. 12. The inputs for export product No. 5 are based on SION C-177. R/A may take suitable consequential action accordingly.			

75	Case No.:182/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00672/AM08/	RLA File :04/24/040/00286/AM08/	Lic.No/Date:0410092458 03.12.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 24.06.2008.			

76	Case No.:184/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00674/AM08/	RLA File :34/24/040/00188/AM08/	Lic.No/Date:3410020317 12.12.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Import item No. 1 & 3 is to be allowed as per Engineering Table 6 and item No. 2 and 4to be allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

77	Case No.:185/48/81-ALC2/2007	Party Name:RAVIN CABLES LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00675/AM08/	RLA File :03/95/040/00902/AM08/	Lic.No/Date:0310453851 13.12.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

78	Case No.:186/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM08/	RLA File :03/94/040/00901/AM08/	Lic.No/Date:0310453857 13.12.2007	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - 1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

79	Case No.:187/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00677/AM08/	RLA File :34/24/040/00199/AM08/	Lic.No/Date:3410020520 02.01.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Import item No. 1 & 3 is to be allowed as per Engineering Table 6 and item No. 2 and 4 to be allowed with 3% wastage. R/A may take suitable consequential action accordingly.			

80	Case No.:6/52/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00689/AM08/	RLA File :05/24/040/00785/AM08/	Lic.No/Date:0510215422 24.01.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

81	Case No.:3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.			

82	Case No.:7/52/81-ALC2/2007	Party Name:FIEM INDUSTRIES LTD.	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00690/AM08/	RLA File :05/24/040/00836/AM08/	Lic.No/Date:0510215638 30.01.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per GN 4 subject to following conditions:- 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. 3. Name & Quantities of the constituents of the kits/packs may also be indicated in the import list. R/A may take suitable consequential action accordingly.			

83	Case No.:188/48/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00678/AM08/	RLA File :32/24/040/00078/AM08/	Lic.No/Date:3210037167 07.02.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - 1. Information in respect of Sl.No. 11 & 11(a) of the Standard Deficiency Format.			

Case No.:4/52/81-ALC2/2007	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00687/AM08/	RLA File :03/94/040/01136/AM08/	Lic.No/Date:0310460694 12.02.2008	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- After taking clue from SION C - 1757 quantities of items of import may be allowed as under: - Quantities of import items at S.No.1 & 2 may be allowed as 1.02 Kgs./Kg. content in the export product. - Quantity of import item at S.No.3 may be allowed as 1.015 Kgs./Kg. content in the export product. - Quantities of import items at S.No. 4, 5 & 6 may be allowed within 2 % of FOB value of exports. - Quantity of import item at S.No. 7 may be allowed as 1.03 Kgs./Kg. content in the export product. - Quantities of import items at S.No. 8 & 9 may be allowed as 1.02 mtr./mtr. content in the export product. - Quantities of import items at S.No. 10 & 12 may be allowed on net to net basis. Accordingly, quantities of these items may be allowed as 400000 Nos. each. - Quantities of import items at S.No. 11, 13 & 14 may be allowed as applied for inclusive of 2% wastage. - Import items at S.Nos. 15 & 16 may be allowed as per Packing Policy. R/A may take suitable consequential action accordingly.			

Case No.:5/52/81-ALC2/2007	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00688/AM08/	RLA File :03/94/040/01137/AM08/	Lic.No/Date:0310460698 12.02.2008	Defer Date:13.05.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- After taking clue from SION C - 1757 quantities of items of import may be allowed as under: 1. Quantities of import items at S.No.1, 2 & 3 may be allowed as 1.02 Kgs./Kg. content in the export product. 2. Quantity of import item at S.No.4 may be allowed as 1.015 Kgs./Kg. content in the export product. 3. Quantities of import items at S.No. 5, 6 & 7 may be allowed as applied for. 4. Quantity of import item at S.No. 8 may be allowed as 1.03 Kgs./Kg. content in the export product. 5. Quantities of import items at S.No. 9 & 10 may be allowed as 1.02 mtr./mtr. content in the export product. 6. Quantities of import items at S.No. 11 & 13 may be allowed on net to net basis. Accordingly, quantities of these items may be allowed as 1000,000 Nos. each. 7. Quantities of import items at S.No. 12 & 14 may be allowed as applied for inclusive of 2% wastage. 8. Quantity of import item at S.No. 15 may be allowed as 1010,000 Nos. inclusive of wastage of 1%. 9. Import items at S.Nos. 16 may be allowed as per Packing Policy. R/A may take suitable consequential action accordingly.			

86	Case No.:1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.06.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 11 & 11(a) of the Standard Deficiency Format. Copy of application may be referred to DHI.			

87	Case No.:2/52/81-ALC2/2007	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:7/81-ALC2/2008 13.05.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00685/AM08/	RLA File :06/24/040/00042/AM08/	Lic.No/Date:0610012999 10.03.2008	Defer Date:13.05.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the firm has been directed to appear for personal hearing in a similar case of theirs on 10.06.2008. Hence this case may also be decided after the PH. The case stands deferred and to be relisted on 24.06.2008.			

PART'A'DEPPER

No.26

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.07/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 13-05-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 24.06.2008.

S.No.27

Case No.A - 274	M/s Viedecon Industries.
Meeting No.07/81	F.No.01/81/162/1045/AM08/DES-II
Dated: 13-05-2008	Advance Licence No 0710054729 dt 30-11-2007
	RLA F.No.07/24/40/613/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.06.2008.

S.No.28

Case No.A –109	M/s. HI-Rel Electronics (P) Ltd.Ahmedabad .
Meeting No.07/81	F.No.01/81/162/379/AM08/DES-II
Dated: 13-05-2008	Advance Licence No 0810065358 dt.12-06-2007
	RLA F.No.11/24/40/10/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the case is under examination of DIT. The case stands short deferred and to be relisted on 10.06.2008.

PART –AR- DEFFER

S.No.9

Case No.AR -116	M/s Cable Corporation of India Ltd.Mumbai
Meeting No.07/81	F.No.01/81/162/695/AM06/DES-I/DES-II
Dated: 13-05-2008	Advance Licence No 0310345426 dt 31-08-2005
	RLA F.No. 03/94/040/610/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Following may be added with the total quantity of export product:

“ containing

Copper Rod: 74173 Kgs.

Copper Cathode / Rod : 13404 Kgs.

Aluminium Rod : 548763 Kgs.

Galvanized Round Steel Wire: 107681 Kgs.

Galvanized Flat Steel Wire: 301876 Kgs.

XLPE Insulating Compound: 130056 Kgs.

XLPE Semi Conducting Compound: 39594 Kgs.

Grafted Polyethelene Compound: 83004 Kgs.

PVC Resin: 300201 Kgs.

Plasticizer – DOP: 150100 Kgs.

Crepe Paper: 992 Kgs.

MOPP Tape: 5564 Kgs.”

2. Quantities of import items may be allowed as under:

- i. Copper Rod: 74885 Kgs. inclusive of 1% wastage.
- ii. Copper Cathode / Rod : 13538 Kgs. inclusive of 1% wastage.
- iii. Aluminium Rod : 554251 Kgs. inclusive of 1% wastage.
- iv. Galvanized Round Steel Wire: 109835 Kgs. inclusive of 2% wastage.
- v. Galvanized Flat Steel Wire: 307914 Kgs. inclusive of 2% wastage.
- vi. XLPE Insulating Compound: 136558 Kgs. inclusive of 5% wastage.
- vii. XLPE Semi Conducting Compound: 41574 Kgs. inclusive of 5% wastage.
- viii. Grafted Polyethelene Compound: 87155 Kgs. inclusive of 5% wastage.
- ix. PVC Resin: 315211 Kgs. inclusive of 5% wastage.
- x. Plasticizer – DOP: 157606 Kgs. inclusive of 5% wastage.
- xi. Crepe Paper: 1041 Kgs. inclusive of 5% wastage.
- xii. MOPP Tape: 5842 Kgs. inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

PART –C- DEFFER

S.No.2

Case No.C - 21	M/s ENKEI, Pune.
Meeting No.7/81	F.No.01/80/50//1550/AM08/DES-I/DES-II
Dated: 13-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee decided to refer a copy of the application of the firm to the representative of DIPP and DC(SSi) for examination and comments. The case stands deferred and to be relisted on 24.06.2008.

S.No.3

Case No.C -09	M/s Sterlite Industries (India) Ltd.
Meeting No 07/81	F.No.01/81/162/1107/AM05/DES-II
Dated: 13-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the case has already been decided on file and a communication to the firm have been issued. Hence, decided to withdraw the case.

S.No.4

Case No.C -10	M/s Sterlite Optical Technologies Ltd.Mumbai P.H.Case
Meeting No 07/81	F.No.01/81/162/769/AM06/DES-II
Dated: 13-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The representative of the firm appeared for personal hearing before the committee. After hearing and based on the recommendations of the representative of DIT, the committee decided that the request of the firm for inclusion of additional items in the SION cannot be acceded to. R/A may take suitable consequential action accordingly.

S.No.5

Case No.C -12	M/s Sahney Commutators Pvt. Ltd. Bangalore
Meeting No 07/81	F.No. 01/81/162/967/am08/DES-II
Dated: 13-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that list of manufacturers from ACMA is still awaited and decided to remind them for the same. It has also been decided to refer a copy of the representation of the firm to ACMA for their comments. The case stands deferred and to be relisted on 24.06.2008.

S.No.6

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 09/81	F.No. 01/81/162/968/am08/DES-II
Dated: 13-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that list of manufacturers from ACMA is still awaited and decided to remind them for the same. It has also been decided to refer a copy of the representation of the firm to ACMA for their comments. The case stands deferred and to be relisted on 24.06.2008.

S.No.7

Case No.C - 18	M/s Nirlep Appliances Ltd. Aurangabad
Meeting No.09/81	F.No.01/81/162/259/AM08/DES-II//DES-II
Dated: 13-05-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 07/81 held on 13.05.2008. The committee observed that the request of the firm is being examined on file. The case stands deferred and to be relisted on 24.06.2008.
